

Contd.

(3)

Adjourned to 30/11/88 for further directions. No notice to either side.

M.P. No. 682/88 for
interim orders.
884

Sd/-
(Y. G. Koparkar)
Dy. Registrar.

30-11-88

Notices are issued
to the ACI Respondents
on dt 12-12-88
per
12-12-88

Notice dt 12/12/88 served
on R No. 1 on 14/12/88
& R No. 3 on 15/12/88.

B
22/12/88

Order dt 30/11/88
served on applicant
on without signature

B
8/1/89

Heard M. Godbole, advocate, for the applicant: M. J. D. Desai (for M. M. Setuna) for the respondents.

The applicant has filed miscellaneous petition no. 682/88 for directing the respondents to allow him to appear for the departmental examination which is to commence from 22-12-1988 though the applicant is not qualified to appear for that examination.

The main prayer of the applicant in the original application is for declaring him to be entitled to promotion to the post of Upper Division Clerk with effect from 17-3-1986.

To allow the applicant to appear for the examination would be practically allowing the main prayer in the application. As the applicant is not entitled to appear for the examination, we are not inclined to grant the interim relief.

If the applicant wins in the original application, he will definitely get the consequential reliefs.

We, therefore, reject miscellaneous petition no. 682/88 with the directions that if some employees are promoted on the basis of the departmental examination which is to commence on 22-12-88 then those promotions will be subject to the final outcome of this application. The respondents should inform such promotees accordingly. Respondents to file their reply to the main petition on 23-1-1989. Issue notices to the respondents accordingly.

One

P. S. Chaudhary
M(A)

M
M(J)

Letter dtd. 19/12/88
received from Resp. No. 3
put up for perusal.

584
27/12/88

(4)
Dated: 23/1/89.

Heard Mr. J.D. Desai (for
Mr. M.I. Sethna) for the Respondents.
Mr. Desai states that the Reply
is prepared but it is sent to the
authorities for correction. The
Respondents to file the Reply
on 27/2/89. Keep the case before
the Tribunal on that day
for Reply of the Respondents.

Receive Reply on 17-2-89

Received reply to the application
from Respondents in O.A./T.A. No. 263/88
by hand/post on..... 17-2-89.

Date 17-2-89 Receiving Clerk.
1)-2

(M.Y. PRIOLKAR)
MCA)

(M.B. MUFOMDAR)
MCT)

Dated: 27/2/89.

Present Mr. J.D. Desai (for
Mr. M.I. Sethna) advocate for the
respondents. Respondents have filed
their reply on 17/2/89. The case
is ready for hearing. The case
is regarding promotion.
Keep the case on Sine-die list

(M.Y. PRIOLKAR)
MCA)

(M.B. MUFOMDAR)

Notice issued to
applicant & respondents
on dtd. 23/3/93.

30/3/93

Notice dtd. 23.3.93
Served on R. No. 29
dt. 27/1
MS

Telegraphed ^{dt} on 4/6/93
for applicant
for adjournment
put up for perusal
5/6.

Per Tribunal

As per direction of the Hon'ble Vice Chairman
dated 22.1.93, the matter be taken out from
Sine-die list. Fixed for final hearing
on 8/6/93.

Issue notices to the parties as per order
dated 22.1.93.

Deputy Registrar

Per Tribunal

Date: 8.6.93

Applicant in person / by None
Advocate / Respondent by Mr Suresh Kumar
Council. As no draw bench
is given for Mr M. S. Selian.
The matter adjourned to
for final hearing 4.8.93

By: Registrar

CA. NO. 263/88

Dated: 4.8.93

Applicant is absent. Shri Suresh
Kumar for the respondents.

The application is dismissed in
default of appearance of the applicant.

(MS. USHA SAVARA)
M (A)

(M. S. DESHPANDE)
V.C.

Order/Judgment dispatched
to applicant
on 16/6/93
N